

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. _____/EC/DBA/2024

Dated 03.09.2024


To,
The Worthy President,
Bar Association of Delhi,
Tis Hazari Courts, Delhi.

Sub: Removal of poster/banner/hoardings/promotional materials.
Sir,

Please refer to the communications dated 17.08.2024, 21.08.2024, 22.08.2024 in respect of removal of poster/banner/hoardings/promotional materials.

We may reiterate that hoardings/banners/posters/promotional materials being put up/raised are still, in and around the Tis Hazari Court complex and the same have not yet been removed completely. A few photographs showing the presence of banners/hoarding/posters/promotional materials in the Tis Hazari Courts complex are also annexed herewith for your reference.

It is, therefore, requested that necessary steps for removal of the banners/hoarding/posters/promotional materials, are taken immediately as the violation may lead to disqualification as well.



Nikhil Chopra
Chairperson, Election Committee
Delhi Bar Association 2024

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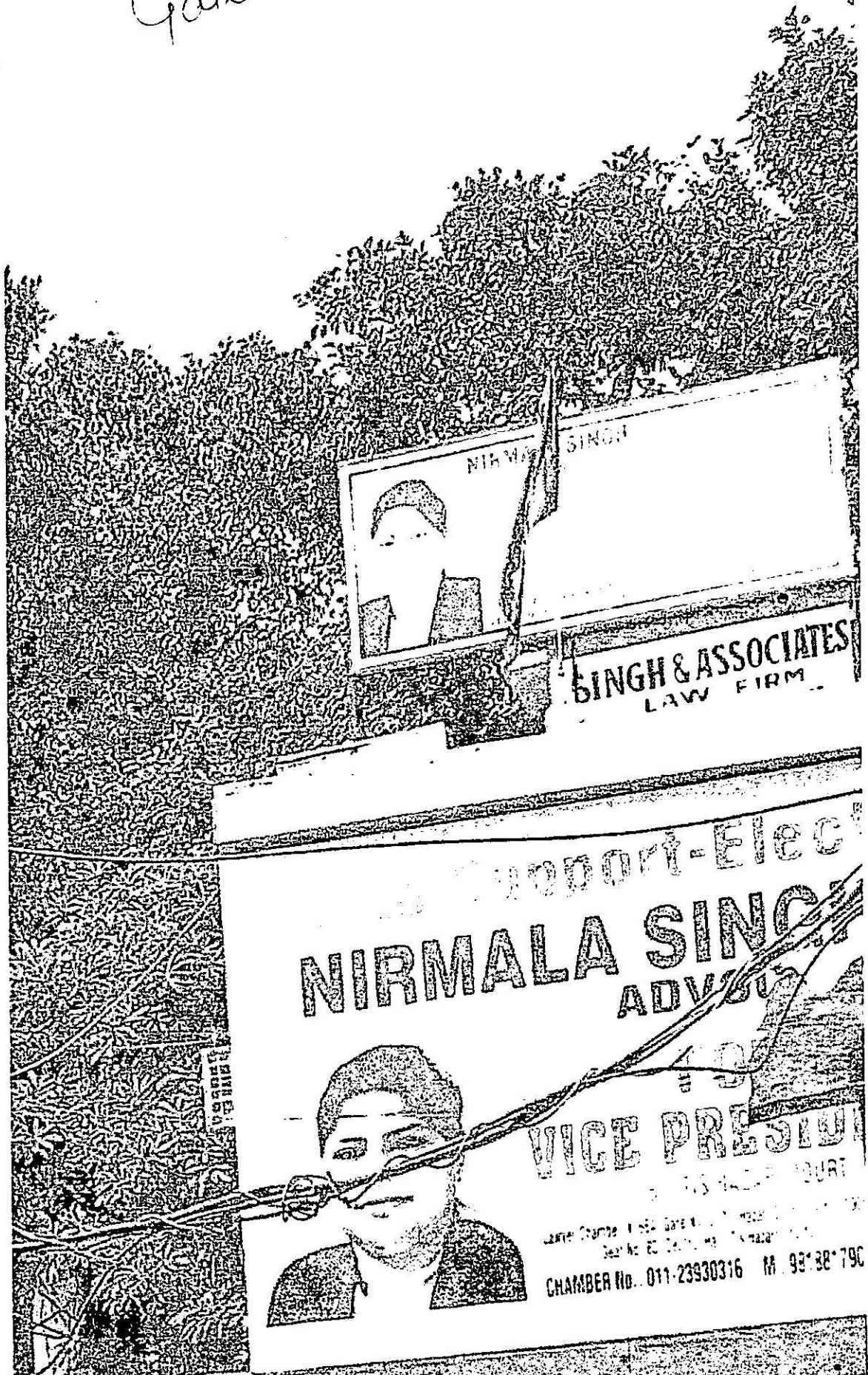
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03 SEP 2024

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) Ld. Principal District & Sessions Judge (HQS) for intimation.
- 3) PS to Ld. Principal District & Sessions Judge (HQS), THC, Delhi.
- 4) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 5) In-Charge, Caretaking Branch (HQ), THC, Delhi.
- 6) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.


Nikhil Chopra
Chairperson, Election Committee
Delhi Bar Association 2024

Gax



NIRMA SINGH
SINGH & ASSOCIATES
LAW FIRM

Support-Elect
NIRMALA SINGH
ADVOCATE



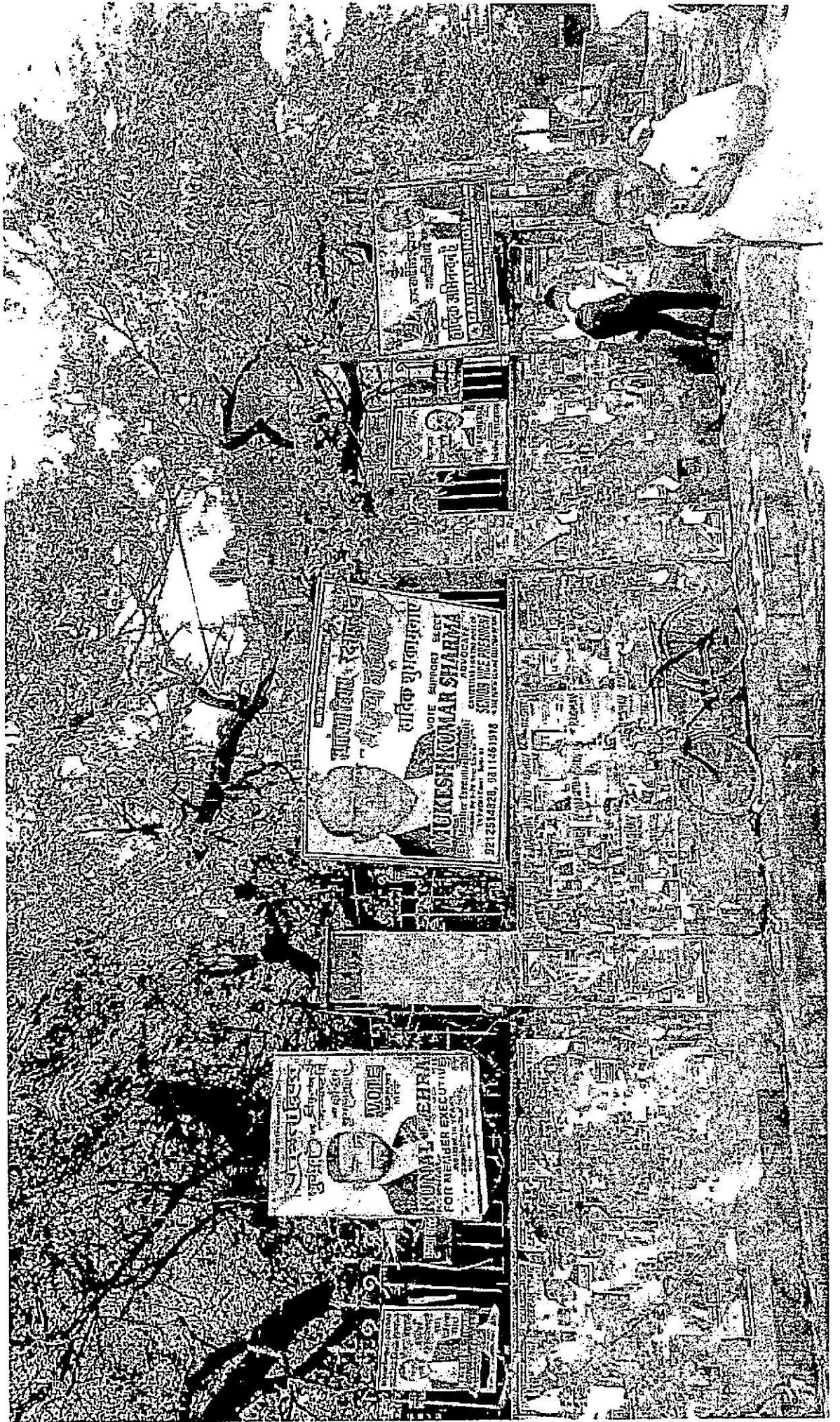
VICE PRESIDENT
TIS HAZARI COURT

CHAMBER No. 011-23930316 M. 9818817907

SOCIAT

NIRMALA SINGH
ADVOCATE

Lawyers Chamber K 55A, X Block, Gate No. 2, Tis Hazari Court Delhi 54
SEAT No. 83, CENTRAL HALL, TIS HAZARI COURT, DELHI-110054.
PH. Ch. 011-23930316, Mob. 9818817907



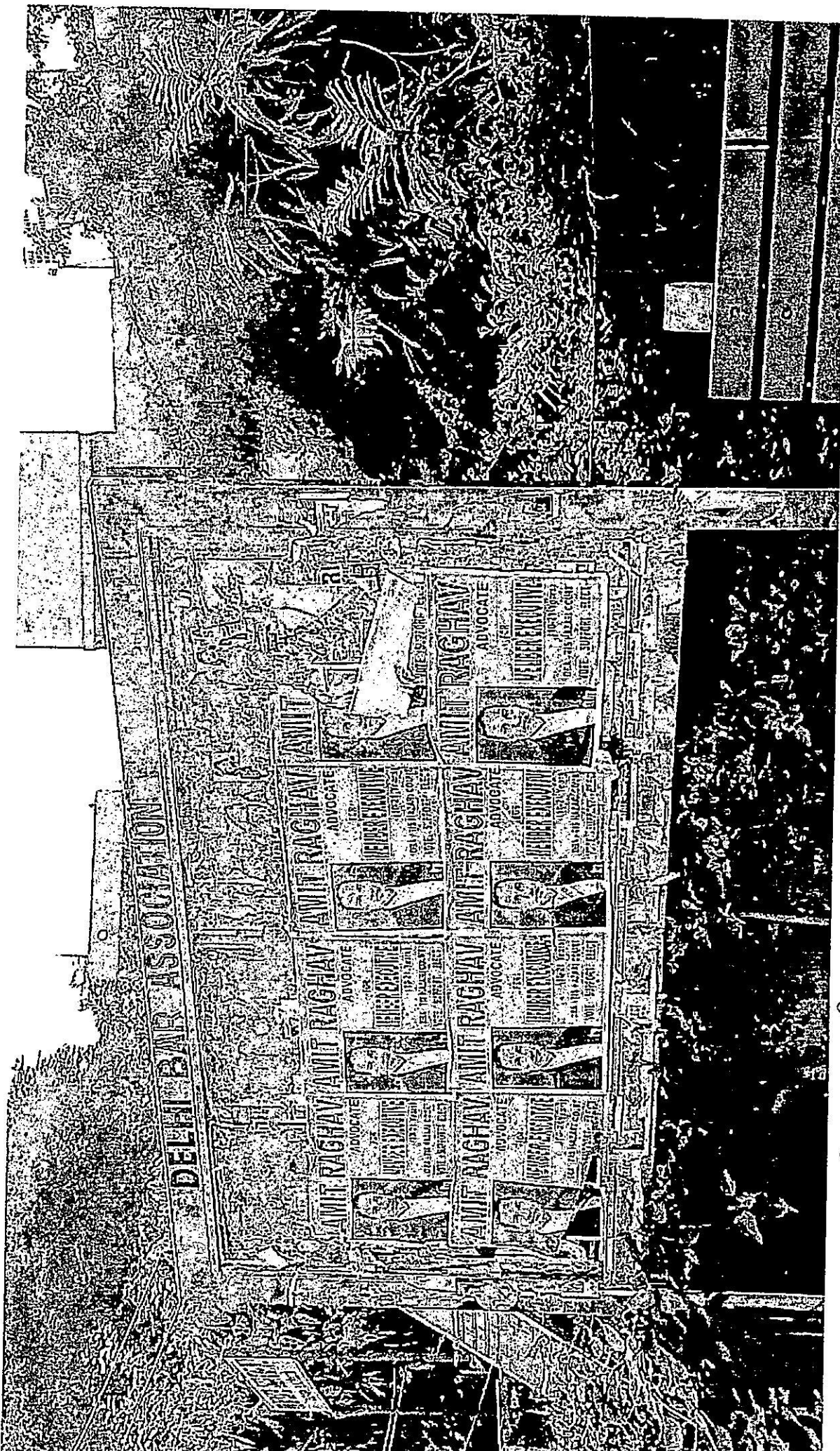


WOMEN SUPPORT DIRECTOR

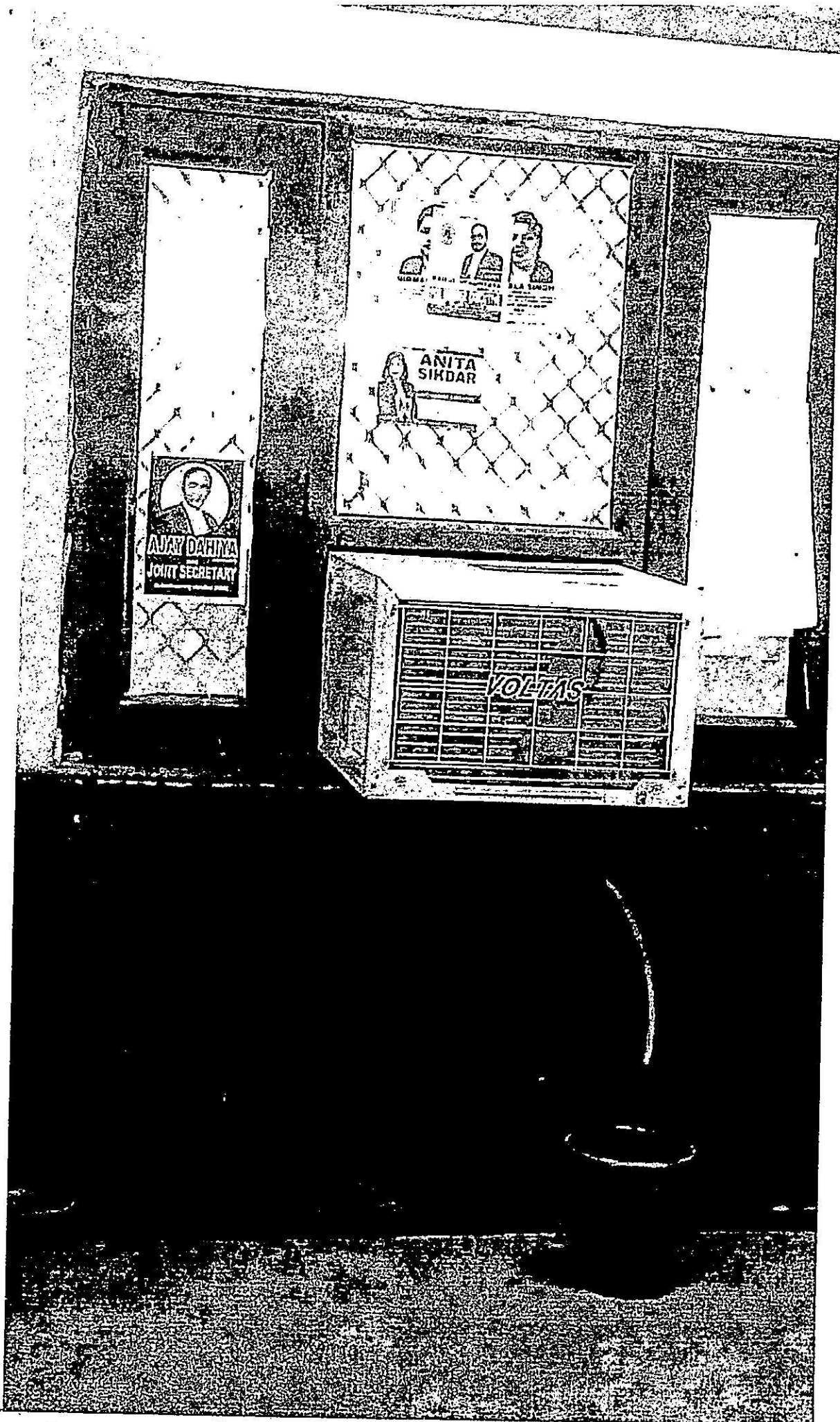


DEEPAK KUMAR MALIK
ADVOCATE
FOR MEMBER EXECUTIVE
(BELOW 10 YEARS IN PRACTICE)

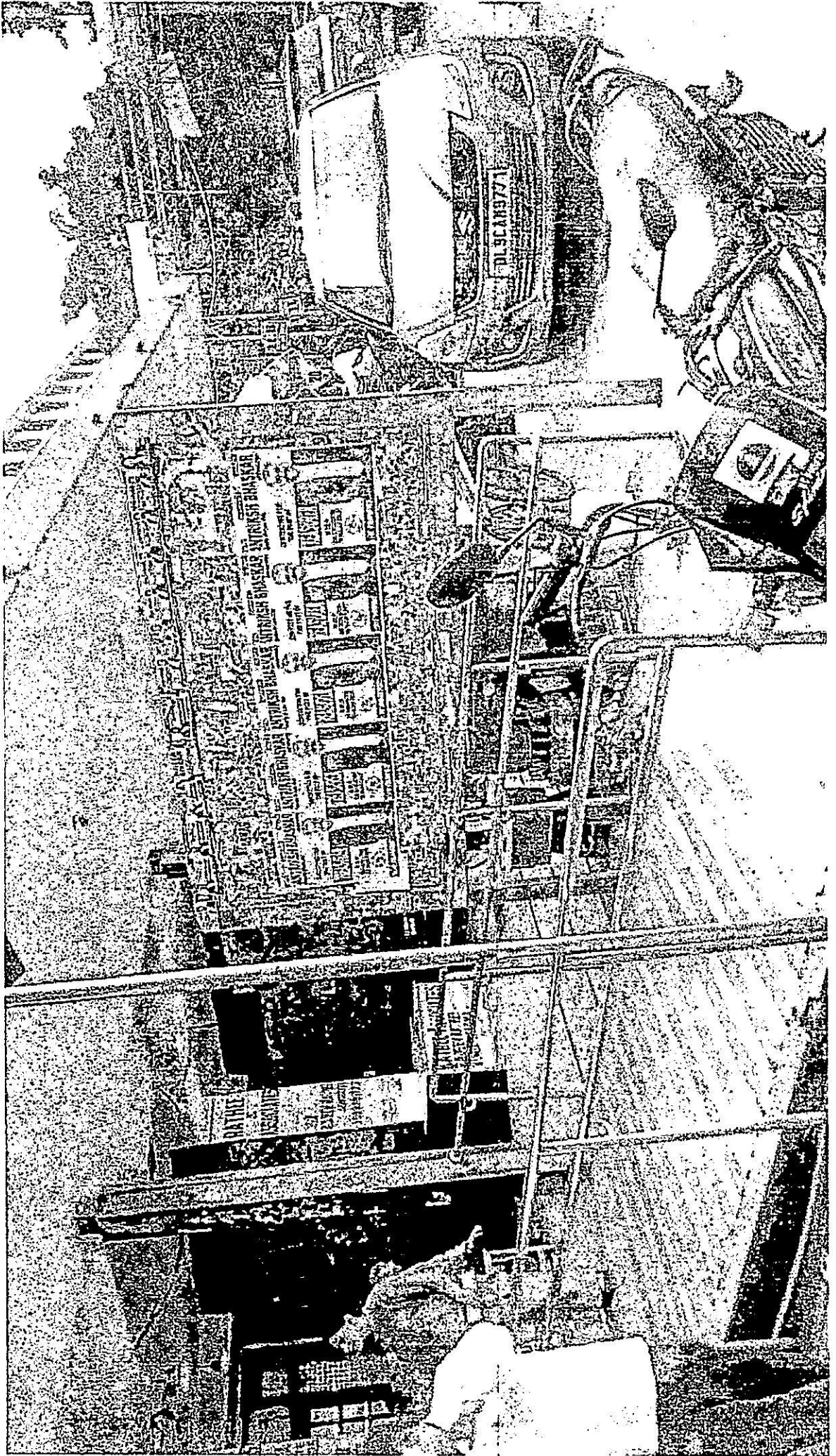
2. ... Court Office



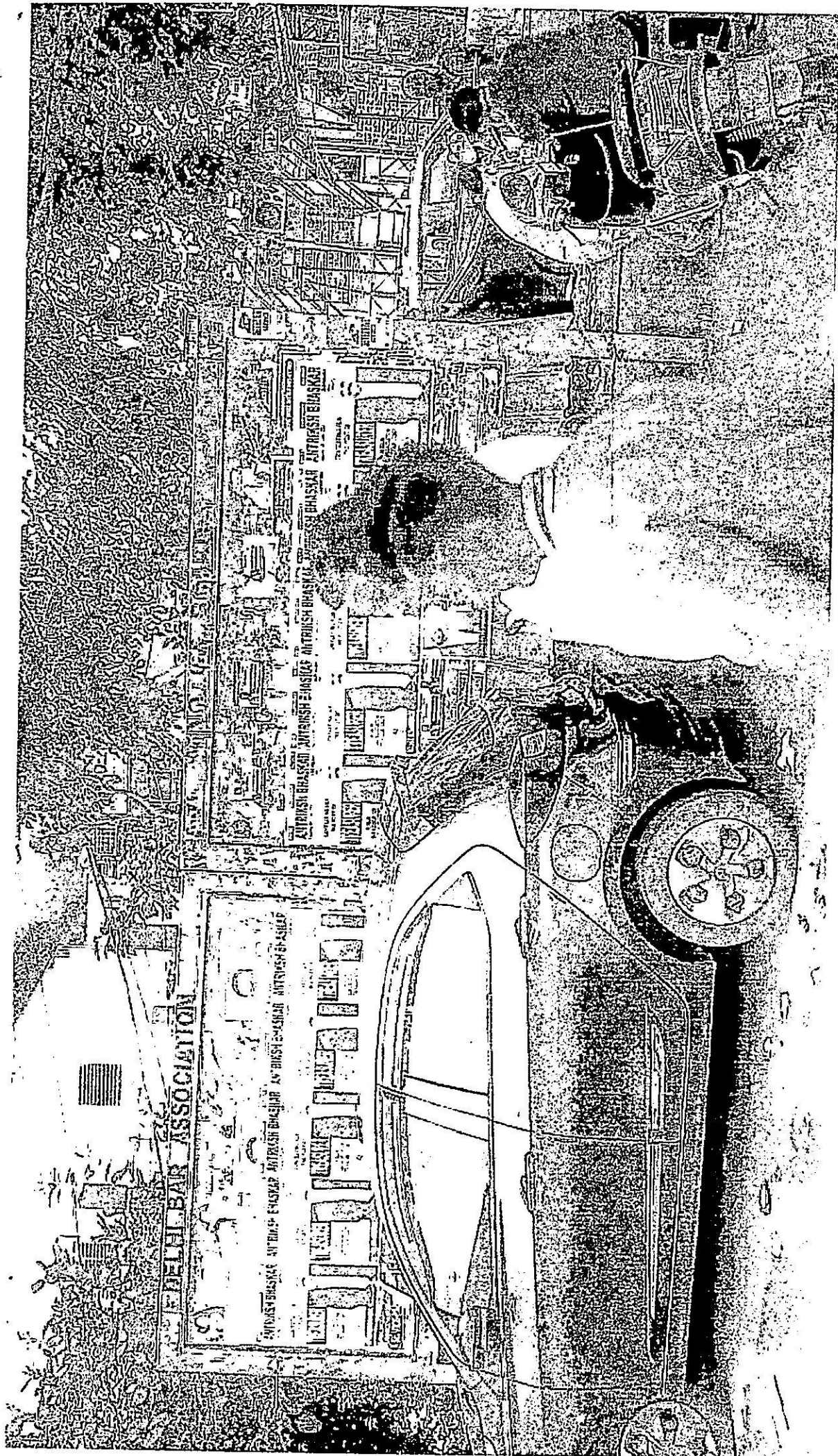
Cole Park, RGS, Block



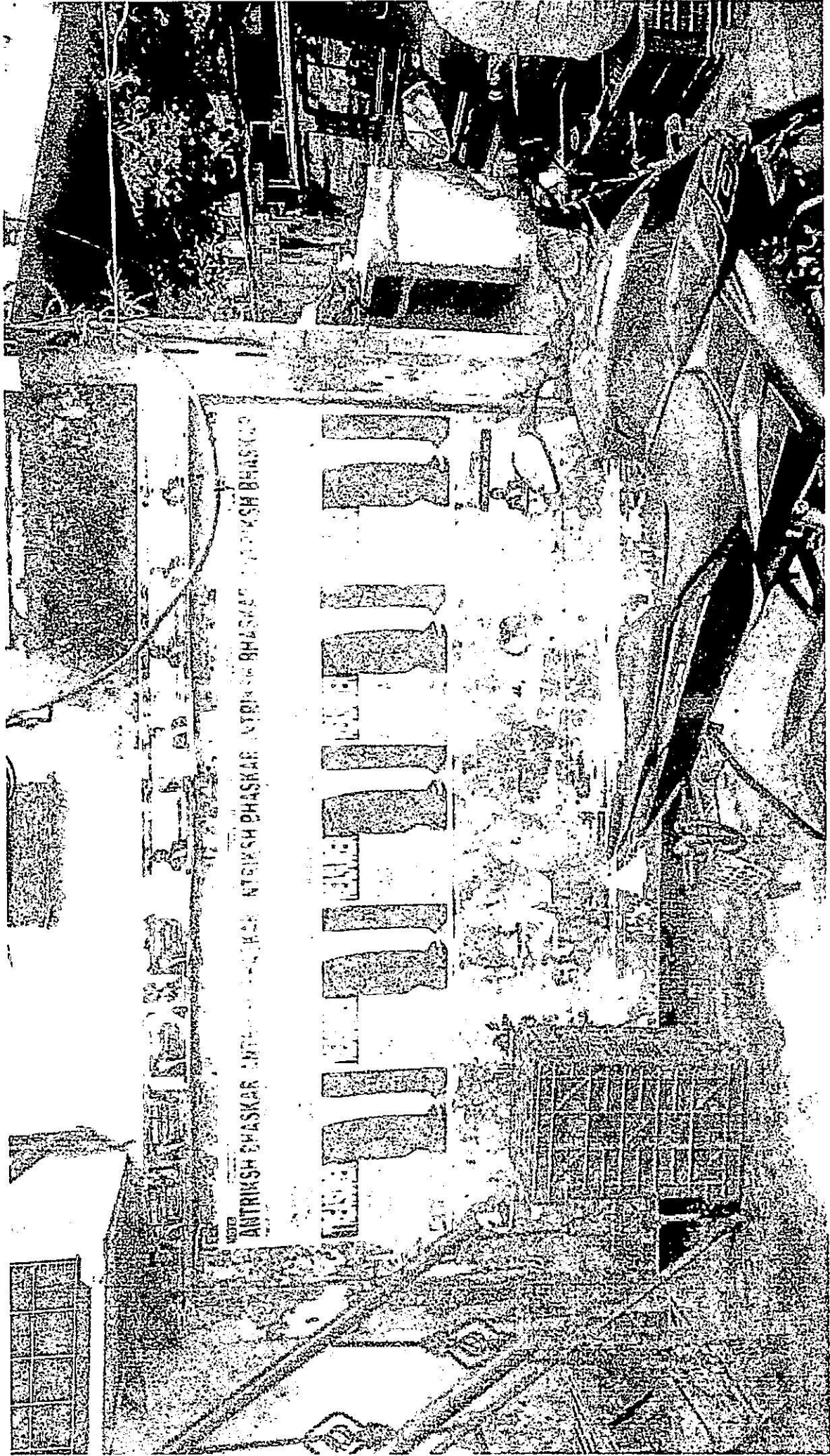
Filing section near gate R



Cote M Centra hall notice board



Office Board Near gate no. 2



Annexe mod Notice Board

Rajesh Mishra
ADVOCATE
Hony. Secretary
Bar Council of Delhi



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Mobile : 9910002221, 9811648449
Phone : 011-26498356, 26495196
E-mail : attorney.rmishra@gmail.com
barcouncilofdelhi@rediffmail.com
Web. : www.delhibarcouncil.com

बार काउन्सिल ऑफ़ देली
BAR COUNCIL OF DELHI
(Statutory Body Constituted under the Advocates Act, 1961)
2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No. : **448/Gen/SF/2024**

Dated : **16.08.2024**

The President/Hony. Secretary
Delhi Bar Association
Tis Hazari Courts,
New Delhi-110054.

Sub : Removal of election related posters, hoardings etc. from inside and outside Court premises and further, prohibiting holding parties/bhandaras inside the court complex, in this regard.

FOR IMMEDIATE COMPLIANCE

Sirs,

In view of the directions issued by the Hon'ble High Court of Delhi, in its judgement dated 19.03.2024 in Writ Petition (Civil) 10363/2021 titled Lalit Sharma & Ors. Vs. Union of India & Ors., erecting hoardings, pasting posters and holding parties/bhandaras in respect of the forthcoming election to be held by the Bar Associations, are strictly prohibited.

Still, it has been noticed that there is rampant display of posters, hoardings etc. inside and outside the court premises, holding parties/bhandaras etc. which is against professional ethics and amount to defying the directions of the Court.

You are, therefore, requested to take necessary steps for removal of these hoardings, posters etc. inside and outside the court premises immediately and also issue circulars/notices directing the advocates not to resort to erecting hoardings, pasting posters and holding parties/bhandaras etc. In case anyone defies the directions of the Bar Association, the Bar Association may report the name of that concerned advocate(s), with proof to the Bar Council of Delhi, and Bar Council of Delhi in turn shall take steps for permanent removal of the licence to practice of such advocate(s).

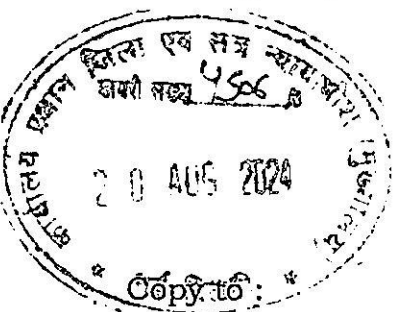
With regards,

Sean / chairman
Election
Committee

Yours sincerely,

(Rajesh Mishra)
Hony. Secretary

P. D. S. (H.S.)
20/08/24



Ld. District Judge, Tis Hazari Courts